

and no request during 1964-65 has been received so far from the latter.

The Central Sahitya Akademi does not give grants to its counterparts in the States.

Kerala Buildings Lease and Rent Control Act

1146. { Shri A. V. Raghavan:
Shri Pottakkatt:

Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal to amend the Kerala Buildings Lease and Rent Control Act; and

(b) if so, when the Bill is expected to be introduced?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The proposal is under examination by the State Government.

Land for Rehabilitation

1147. { Shri Lakhmu Bhawani:
Shri Wadiwa:

Will the Minister of Rehabilitation be pleased to state:

(a) how much land was given by the Madhya Pradesh and Orissa Governments to Dandakaranya development Authority till March, 1964;

(b) how much land has been reclaimed by the Dandakaranya Project; and

(c) how much reclaimed land has been given to the Adivasis by the Dandakaranya Development Authority in Koraput and Bastar districts (Orissa and Madhya Pradesh States)?

The Minister of Rehabilitation (Shri Tyagi): (a) When land is offered by the State Government for resettlement, a reconnaissance survey is carried out and the blocks which appear generally suitable for resettlement are indicated to the State Government for release. After release of land by the State Government, a soil survey is carried out and the areas

which are suitable for agriculture are demarcated and reclaimed.

Up to 31st March, 1964, 1,78,389 acres of land (63,838 acres in Madhya Pradesh and 1,14,551 acres in Orissa) were released by the Governments of Madhya Pradesh and Orissa. Of this area, about 1,08,000 acres were found suitable for reclamation.

(b) Up to 30th September, 1964, 1,07,062 acres of land have been tree-felled. Of this area, 95,599 acres (27,214 acres in Madhya Pradesh and 68,385 acres in Orissa) have been fully reclaimed.

(c) Under an agreement with State Governments, 25 per cent of the reclaimed land is earmarked by the Dandakaranya Development Authority for landless Adivasis. In some cases, State Governments indicate locations for resettlement of tribal families outside the reclaimed area and Dandakaranya Development Authority arrange special reclamation in such areas. On this basis, the quota for allotment to Adivasis works out to 23,900 acres. 18,314 acres of reclaimed land (5,066 acres in Madhya Pradesh and 13,248 acres in Orissa) have so far been placed at the disposal of State Governments of Madhya Pradesh and Orissa by the Dandakaranya Development Authority. Out of this area, 13,409 acres (4,966 acres in Madhya Pradesh and 8,443 acres in Orissa) have been allotted to the Adivasis by the State Governments. (Figures in respect of Madhya Pradesh are for the period up to 30th September, 1964, and figures in respect of Orissa are for the period up to 30th June, 1964).

As regards the balance, the Dandakaranya Development Authority have agreed to meet the cost of manual reclamation to be undertaken by Orissa Government in an area of about 1,800 acres selected by them and proposals are awaited from Governments of Madhya Pradesh and Orissa in respect of 1,737 acres and 2,048 acres respectively with details of locations desired by them.